

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Appeal (S.J) No.1131 of 2019**

Jakir Mian  
@ Jakir Hussain ..... **Appellant**

**Versus**

1. The State of Jharkhand  
2. Amit Paswan ..... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**

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For the Appellant : Mr. Tarun Kumar No.1, Advocate  
For the State : Mr. Gouri S. Prasad, A.P.P  
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**03/Dated: 29<sup>th</sup> June, 2020**

1. Learned counsel for the appellant and learned A.P.P are present.
2. Learned counsel for the appellant submits that co-accused have been granted bail in Cr. Appeal (S.J.) Nos.739 of 2019 & 900 of 2019. It is stated that Cr. Appeal (S.J.) No.854 of 2019, arising out of the same F.I.R has been filed on behalf of co-accused, in which respondent No.02 has appeared, accordingly prays that the instant appeal may be tagged along with Cr. Appeal (S.J.) No.854 of 2019.
3. Heard. Learned counsel for the appellant shall file the requisites of notice, under registered cover with A/D as well as under ordinary process, for service upon respondent no.2, at the earliest.
4. If the notices are so filed, then office shall put up this appeal along with Cr. Appeal (S.J.) Nos.854 of 2019, and call for a records of Cr. Appeal (S.J.) Nos.739 of 2019 & 900 of 2019.
5. Office to list the appeal on **23.07.2020.**

**(AMITAV K. GUPTA, J.)**

Chandan-Rohit/-